

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

SPECIAL LEAVE PETITION (CIVIL) NO(S).33720 OF 2011

SINGARENI COLLIERIES CO.LTD.
THROUGH ITS GENERAL MANAGER ..PETITIONER(S)

VERSUS

J.V. KISHORE KUMAR & ORS. ..RESPONDENT(S)

WITH

SPECIAL LEAVE PETITION (CIVIL) NO(S). 34980 OF 2011

CIVIL APPEAL NO(S).4114 OF 2012

CIVIL APPEAL NO(S).4115 OF 2012

CIVIL APPEAL NO(S).6374 OF 2012

CIVIL APPEAL NO(S).6375 OF 2012

CIVIL APPEAL NO(S).8083 OF 2013

CIVIL APPEAL NO(S).2857-2860 OF 2012

CIVIL APPEAL NO(S).4118-4121 OF 2012

CIVIL APPEAL NO(S).4122 OF 2012

CIVIL APPEAL NO(S).4112-4113 OF 2012

CIVIL APPEAL NO(S).4116-4117 OF 2012

CIVIL APPEAL NO(S).3629 OF 2012

CIVIL APPEAL NO(S).11296-11297 OF 2013

O R D E R

1. Delay, if any, in filing the Special Leave
Petition(s), is condoned.

2. Delay, in filing the application(s) for substitution, if any, is/are condoned.

3. Application(s) for substitution, if any, is/are allowed.

4. On hearing learned counsel for the parties to the *lis* and after going through the materials available on record, we see no infirmity in the order dated 15.07.2011 passed by the High Court of Andhra Pradesh at Hyderabad and there is no reason to interfere in these matters.

5. Accordingly, the special leave petitions and civil appeals stand dismissed.

.....CJI.
(H.L. DATTU)

.....J.
(A.K. SIKRI)

.....J.
(ARUN MISHRA)

NEW DELHI;
JANUARY 28, 2015.

ITEM NO.6

COURT NO.1

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(C) No(s). 33720/2011

(Arising out of impugned final judgment and order dated 15/07/2011 in AS No. 2090/1998 passed by the High Court of A.P. At Hyderabad)

SINGARENI COLLIERIES CO.LTD.
THROUGH ITS GENERAL MANAGER.

Petitioner(s)

VERSUS

J.V.KISHORE KUMAR & ORS.

Respondent(s)

WITH

SLP(C) No. 34980/2011

(With Interim Relief and Office Report)

(With application for directions)

C.A. No. 4114/2012

(With appln.(s) for directions and appln.(s) for substituted service and Office Report)

C.A. No. 4115/2012

(With Office Report)

C.A. No. 6374/2012

(With Office Report)

C.A. No. 6375/2012

(With Office Report)

C.A. No. 8083/2013

(With Office Report)

C.A. Nos. 2857-2860/2012C.A. No. 4118-4121/2012

(With Office Report)

C.A. No. 4122/2012

(With Office Report)

C.A. No. 4112-4113/2012

(With Office Report)

C.A. No. 4116-4117/2012

(With Office Report)

C.A. No. 3629/2012
(With Office Report)

C.A. No. 11296-11297/2013
(With Office Report)

Date : 28/01/2015 These matters were called
 on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)/ Mr. A. Mariarputham, Sr. Adv.
Appellant(s) Mr. Aurag Mathur, Adv.
 Mr. Yusuf, Adv.
 Mr. P. Parmeswaran, Adv.

Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Sridhar Potaraju, Adv.
Mr. Gaichang Pou Gangmai, Adv.
Mr. Sansriti Pathak, Adv.
Mr. Mukunda Rao Angara, Adv.
Mr. Arjun Singh, Adv.
Mr. Utkarsh Kulvi, Adv.

Mrs. Sudha Gupta, Adv.

For Respondent(s) Mr. Rakesh Dwivedi, Sr. Adv.
 Mr. Sridhar Potaraju, Adv.
 Mr. Gaichang Pou Gangmai, Adv.
 Mr. Sansriti Pathak, Adv.
 Mr. Mukunda Rao Angara, Adv.
 Mr. Arjun Singh, Adv.
 Mr. Utkarsh Kulvi, Adv.

Mr. A. Mariarputham, Sr. Adv.
Mr. Aurag Mathur, Adv.
Mr. Yusuf, Adv.
Mr. P. Parmeswaran, Adv.

Mrs. Sudha Gupta, Adv.

M/s. Venkat Palwai Associates.

UPON hearing the counsel the Court made the following
O R D E R

Special leave petitions and civil appeals

stand dismissed in terms of the signed order.

Pending application(s), if any, stand
disposed of.

(Neetu Khajuria)
Sr.P.A.

(Vinod Kulvi)
Assistant Registrar

(Signed order is placed on the file.)